

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.209
CP(IB) 361 of 2020

Proceedings under Section 95

IN THE MATTER OF:

Alchemist Asset Reconstruction Co.Ltd
V/s
Manish Patel

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Masoom Shah
Resolution Professional : None
For the Respondent : Ms. Mitika Agarwal, Adv. .

ORDER

None present for the Resolution Professional, but Ld. Counsel for applicant was present. It is a old matter and RP had filed report long back and served copy on respondents. Learned Counsel for the respondent who was present online is not visible and not audible when asked to argue the matter. Learned Counsel for the respondent is directed to file written submissions not more than two to three pages today itself.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)